

## RAJYA SABHA

Wednesday, the 1st March, 1961/the  
10th Phalguna 1882 (Saka)

The House met at eleven of the clock,  
MR. CHAIRMAN in the Chair.

### ORAL ANSWERS TO QUESTIONS

\*232. [For answer, vide cols. 1436-37  
infra.]

#### VISIT OF THE MINISTER OF EDUCATION TO PAKISTAN

\*233. SHRI S. C. DEB: Will the  
Minister of EDUCATION be pleased to  
state:

(a) whether it is a fact that he is  
contemplating a visit to Pakistan;

(b) if so, what would be the ob-  
ject of his visit to that country;

(c) whether he had a discussion  
recently in India with Mr. Habibur  
Rahman, Education Minister of  
Pakistan; and

(d) if so, what is the subject mat-  
ter of that discussion?

THE MINISTER OF EDUCATION  
(DR. K. L. SHRIMALI): (a) and (b)  
The Education Minister Pakistan has  
invited the Education Minister to visit  
Pakistan to see some of their educa-  
tional institutions. No decision regard-  
ing this visit has been taken as yet.

(c) and (d) Hon'ble Mr. Habibur  
Rahman, Education Minister of Pakis-  
tan who is also President of Pakistan's  
Sports Control Board, came here to  
witness fifth and the final cricket test  
match between India and Pakistan.  
No discussion on any specific matter  
was held.

SHRI S. C. DEB: May I know, Sir,  
whether there was any discussion  
regarding the exchange of teachers  
between India and Pakistan?

DR. K. L. SHRIMALI: No, Sir.  
1051 RS-1.

### लिंग के आधार पर विभेद करने वाली विधियाँ

\*२३४. श्री नवाबसिंह चौहान : क्या  
विधि मंत्री यह बताने की कृपा करेंगे  
कि:

(क) क्या यह सच है कि पिछले  
दिसम्बर में सूरत में हुई अखिल भारतीय  
महिला कांग्रेस ने एक प्रस्ताव द्वारा केन्द्रीय  
सरकार से अनुरोध किया है कि वह राज्य  
सरकारों को आदेश दे कि वे लिंग के आधार  
पर विभेद करने वाली विधियाँ न बनाये;  
और

(ख) यदि उपरोक्त भाग (क) का  
उत्तर 'हां' हो, तो क्या उन्होंने इस प्रस्ताव  
के साथ ऐसे विभेद के कुछ उदाहरण भी  
भेजे हैं; यदि हाँ, तो वे उदाहरण क्या हैं और  
सरकार ने इस विषय में क्या निर्णय किया  
है ?

#### †[LAWS DISCRIMINATING ON THE BASIS OF SEX

\*234. SHRI NAWAB SINGH  
CHAUHAN: Will the Minister of LAW  
be pleased to state:

(a) whether it is a fact that the  
All India Women's Conference, held  
in Surat in December last, has re-  
quested the Central Government  
through a resolution that they may  
direct the State Governments not to  
make any laws which may discrimi-  
nate on the basis of sex; and

(b) if the answer to part (a)  
above be in the affirmative, whether  
some examples of such discrimina-  
tion have also been sent by them  
along with the resolution; if so, what  
are those examples and what deci-  
sion has been taken by Government  
in the matter?]

†[ ] English translation.